

(S)  
Central Administrative Tribunal  
Principal Bench

CP 176/2006 in OA 218/2003

New Delhi, this the 29<sup>th</sup> day of May, 2006

**Hon'ble Mr. Justice M.A. Khan, Vice Chairman (J)**  
**Hon'ble Mr. V.K. Agnihotri, Member (A)**

Shiv Kumar Kaushik  
S/o Shri Brahma Nande Sharma  
Flat No. 558, Pocket-D  
Dilshad Garden, Delhi.

...Petitioner

(By Advocate: Shri M.K. Bhardwaj)

-Versus-

1. Shri Vijay Kumar,  
Director of Education,  
Govt. of NCT of Delhi,  
Old Secretariat, Delhi.

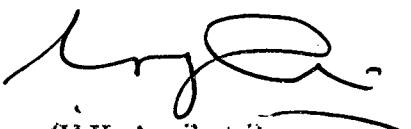
2. Dharamvir Singh,  
Dy. Director, Education,  
Distt. North East,  
B-Block, Yamuna Vihar,  
Delhi.

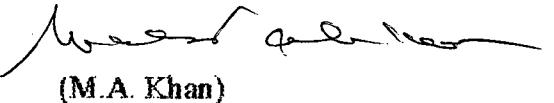
...Respondents

**ORDER (ORAL)**

**By Mr. Justice M.A. Khan, Vice Chairman (J):**

Learned counsel for applicant has stated that he has taken instructions from the applicant to withdraw the present Contempt Petition as the applicant proposes to seek his remedy against the order passed by the respondents in accordance with law. Accordingly, the CP is dismissed as withdrawn. It will be open to the applicant to seek his remedy against the order passed by the respondents, if necessary, in accordance with law.

  
(V.K. Agnihotri)  
Member (A)

  
(M.A. Khan)  
Vice Chairman (J)